

As

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A.No. 834 OF 1999.
Sr.No. 1838/99

DATE OF ORDER: 25-5-1999.

BETWEEN:

- | | |
|------------------------|--------------------|
| 1. S.Thimmekka. | 17. D.Nagamma. |
| 2. S.Chinnathimmakka. | 18. Eramma. |
| 3. U.Chenchu Obulesu. | 19. K.Babu. |
| 4. S.Chinna Thimmakka. | 20. S.Fathima Bee. |
| 5. S.Beebee. | 21. S.Hussain Bee. |
| 6. U.Chenchu Obulesu. | 22. Nagamanemma. |
| 7. D.Nagamma. | 23. M.Narayanamma. |
| 8. D.Nagamma. | 24. Lakshamma. |
| 9. D.Nagamma. | 25. Prameelamma |
| 10. D.Chandramma. | 26. T.Lingamma. |
| 11. S.Tathima Bee. | 27. Mallaiah. |
| 12. P.Samelu. | 28. Gajja Nagamma. |
| 13. Parvathamma. | 29. Lalithamma. |
| 14. R.Suvarthamma. | 30. Y.Lakshmma. |
| 15. S.Khaza Bee. | 31. Sanjamma. |
| 16. Lazar. | |

....Applicants

a n d

1. Union of India, rep. by the
Director General,
Department of Posts, New Delhi-110 001.
2. The Chief Postmaster General,
Andhra Pradesh Circle,
Hyderabad-500 001.
3. The Superintendent of Post Offices,
Nandyal Division, Nandyal-518 501.

....Respondents

COUNSEL FOR THE APPLICANTS :: Mr.S.Ramakrishna Rao

COUNSEL FOR THE RESPONDENTS :: Mr.K.Narahari

CORAM:

THE HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN

A N D

THE HON'BLE SRI H.RAJENDRA PRASAD, MEMBER (ADMN)

: O R D E R :

ORAL ORDER (PER HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN)

Heard the learned Counsel Mr.S.Ramakrishna Rao for
the Applicant and the learned Standing Counsel Mr.K.Narahari
for the Respondents.

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2. The applicants are seeking a direction to be issued to the respondents to the effect that the fixation of remuneration payable to them and other similarly placed persons in the respondent's Organisation should be made at the minimum of the pay scale in the revised pay scales of regularly employed workmen of corresponding cadres from 1-1-1996 and to declare as null and void the orders of the Respondent No.1 herein issued under letter No.1-3/97-PAP, dated: 3-11-1998, giving effect to the payment of revised allowances to the applicants from 3-11-1998 instead of from 1-1-1996.

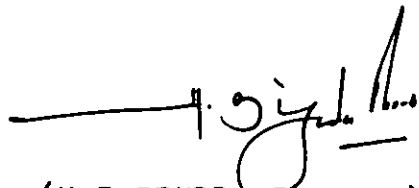
3. The facts of the present case are similar to the facts of the batch of cases as contained in OA.No.125 of 1999 and batch. There is no controversy regarding the same. We, therefore, believe that the interest of justice would be served if this OA is disposed of with the same direction as given in OA.No.125 of 1999 and Batch. The directions given in OA.No.125 of 1999 & Batch, disposed of on 29-4-1999 are extracted hereunder:-

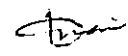
"(a) The office Memorandum No.1-3/97-PAP, dated:3-11-1998, determining the date of applicability to be 3-11-1998 as well as another Official letter No.EST/1-60/PCC/97-98/Corr, dated:26-11-1998, directing recoveries to be made from the wages of the present applicants are hereby quashed;

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- (b) The respondents are directed to give the applicants the minimum of the pay scale corresponding to regular Group 'D' employees in the revised pay scale on pro-rata basis with effect from 1-1-1996."

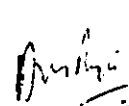
4. The OA is disposed of accordingly. No order as to costs.


(H. RAJENDRA PRASAD)
MEMBER (ADMN)


(D.H. NASIR)
VICE CHAIRMAN

DATED: this the 25th day of May, 1999

Dictated to steno in the Open Court


20-28.

DSN

COPY TO:-

1. HDHND
2. HHRP M(A)
3. HBSJP M(J)
4. D.R.(A)
5. SPARE

1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENORA PRASAD :
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B.S. JAI PARAMESWAR :
MEMBER (J)

ORDER: 255 SP

ORDER / JUDGEMENT

MA / RA / CP No.

in

DA. No. 8 34/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

G.P. CLOSED.

R.A. CLOSED.

D.A. CLOSED.

DISPOSED OF WITH DIRECTIONS:

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

NO ORDER AS TO

SRR

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal प्रेषण / DESPATCH 14 JUN 1999 हैदराबाद ब्याचपीट HYDERABAD BENCH
